CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

DA No 22 45/2000

New Delhi: this the 14 day of MAY ,2001
HON BLE MR.S.R. ADIGE, VICE- CHAIRMAN (A)

HON BLE DR . A VED AVALLI, MEMBER (J)

Anand Singh,
S/o Sh.Net Ram Singh,
R/o B-223, Cali No.111,
Bha janpura,
Delhi

Applicant

(By Advocate: Shri Yogesh Sharma)

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- NCT of Delhi through the Chief Secretary Old Sectta Delhi
- 2. The Director,
 Directorate of Social Welfare,
 Govt. of NCT of Delhi,
 1, Canning Lane, K.G.Marg,
 New Delhi
- The Joint Director (Admn),
 Directorate of Social Welfare,
 Govto of NCT of Delhi

 1. Canning Lane,
 K. G. Marg,
 New Delhi

....Respondents.

(By Advocate: Mrs. Sumedha Sharma)

ORDER

S.R.Adige VC(A)

Applicant impugns respondents order dated 2 3 10 2000 (Annexure A/1) reverting him to his substantive post w.e.f. 1 1 99 He seeks consideration for regularisation on the post of Supdt / COPO on which he calim to have been working since 15.7.88.

2. Heard both sides.

In the impugned order dated 23 10 2000 it has been stated that applicant and others have been given extension of adhoc appointment till 31 12 98 for officiating on the post of Supdt COPO and for that reason they stand reverted w.e.f. 1 1399

Even if respondents did not issue any orders extending applicant's adhoc appointment as Supdt/COPO beyond 31.12.98, it is not respondents' case that he did not discharge the duties and responsibilities of the post of Supdt./COPO beyond 31.12.98. Under the circumstance, respondents could not have reverted applicant from a retrospective date.

The OA therefore succeeds and is allowed to the extent that the impugned order dated 23 10 2000 is quashed and set aside. Respondents shall proceed strictly in accordance with law. No costs.

(D R.A. VEDAVALLI)

VICE CHAIRMAN (A)

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